



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

**NOTIFICATION**  
Srinagar, the 26<sup>th</sup> August, 2019

SRO:- 512 Whereas, on 22-07-2016 Police Station Lalpora received an information through reliable source to the effect that some miscreants have unfurled Pakistani flag on airtel tower at Dewar Anderbugh and the unruly mob armed with stones and sticks are proceeding towards army camp Rednag and

2. Whereas, a case FIR No.87/2016 u/s 147,148,149,152 RPC, 13 ULAP Act was registered and investigation taken up;and

3. Whereas, during the course ,site plan was prepared, statement of witnesses acquainted with the facts were recorded and seizure memo of few stones and sticks was prepared, Disclosure memo and recovery memo with regard to Pakistani Flag was prepared, Vehicle (Van) bearing registration No. JKO56/0207 used for the commission of crime was also seized and subsequently released in favour of rightful owner on the direction of Hon'ble Court. Offences u/s 147,148,149, 152 RPC, 13 ULAP Act were established against 08 accused persons namely 1. Gh Nabi Bhat @ Gull S/o Wali Mohammad Bhat R/o Lalpora 2. Azad Ahmad Tantray S/o Ab. Rehman Tantary R/o Lalpora 3. Ishfaq Ahmad Bhat S/o Mohammad Sideeq Bhat R/O Lalpora 4. Mushtaq Ahmad Naikoo S/o Gh Rasool Naikoo R/o Dever 5. Ishfaq Ahmad Jatto @ jall S/o Bashir Ahmad Jatto R/o Dever 6. Jehangir Ahmad Bhat @ S/o Mirza Bhat R/o Dever 7. Javid Ahamd Naikoo S/o Gh Rasool Naikoo R/o Dever 8. Aijaz Ahmad Bhat S/o Ab. Majeed Bhat R/o Dever who were arrested in the instant case and subsequently bailed out by the competent court; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and



5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely 1. Gh. Nabi Bhat @ Gull S/o Wali Mohammad Bhat R/o Lalpora 2. Azad Ahmad Tantray S/o Ab. Rehman Tantary R/o Lalpora 3. Ishfaq Ahmad Bhat S/o Mohammad Sideeq Bhat R/O Lalpora 4. Mushtaq Ahmad Naikoo S/o Gh Rasool Naikoo R/o Dever 5. Ishfaq Ahmad Jatto @ jall S/o Bashir Ahmad Jatto R/o Dever 6. Jehangir Ahmad Bhat @ S/o Mirza Bhat R/o Dever 7. Javid Ahamd Naikoo S/o Gh Rasool Naikoo R/o Dever 8. Aijaz Ahmad Bhat S/o Ab. Majeed Bhat R/o Dever for the commission of offences punishable U/S 13 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.87/2016 of Police Station, Lalpora.

By order of Government of Jammu and Kashmir.

Sd/-

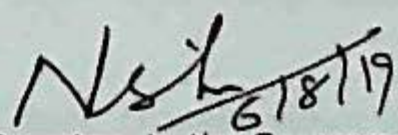
Principal Secretary to the Government  
Home Department

Dated: 26 .08.2019

No. Home/Pros/38/2017

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanction-14/S/2016/57131 dated 04/08/2017 and No. Legal/Sanc-14/S/2019/21403-04 dated 02.04.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.

  
Under Secretary to the Government  
Home Department